

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.4231
TO BE ANSWERED ON 21ST MARCH, 2018**

MOBILE NUMBER PORTABILITY

4231. SHRI ANTO ANTONY:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government proposes to reduce the fee for the mobile number portability;
- (b) if so, the details thereof;
- (c) whether the Telecom Regulatory Authority of India (TRAI) has recently sought comments from various stakeholders on the aforesaid matter; and
- (d) if so, the details thereof including the comments received and the response of the Government in this regard?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) & (b) Telecom Regulatory Authority of India (TRAI) has issued "The Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Amendment) Regulations, 2018 (03 of 2018)" on 31st January, 2018. As per Regulations, Per Port Transaction charge has been reduced from Rs.19/- to Rs.4/-.

(c) & (d) TRAI sought comments from various stakeholders on the Draft "The Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Amendment) Regulations, 2017". The same was placed on TRAI's website on 18th December, 2017. The last date for receiving comments from stakeholders was 29th December, 2017, which was further extended up to 12th January, 2018, considering the requests of stakeholders. An Open House Discussion on the subject was held on 16th January 2018 and two more days were given to stakeholders to submit their additional comments, if any.

Written comments on the Draft "The Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Amendment) Regulations, 2017" were received from fourteen stakeholders. The same has also been placed on TRAI's website (<http://www.traai.gov.in/draft-regulations-telecommunication-mobile-number-portability-port-transaction-charge-and-dipping>). After due consideration of the facts and figures and the inputs received in aforesaid public consultation, TRAI has notified the above mentioned Regulations.
